

Vacation of Encroachment on Railway Land (North Eastern Railway)

1297. SHRI BHOGEN德拉 JHA: Will the Minister of RAILWAYS be pleased to state:

(a) the facts about the vacation of encroached railway lands throughout the country including at Khajouli and other stations under Samastipur Division of North Eastern Railway;

(b) whether poor shop-keepers at Jainagar and other railway stations have been representing for settlement of pieces of land to them, and

(c) if so, the causes of delay in sanctioning the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) A total number of about 34200 encroachments on railway land have been vacated, in the recent past, on the entire Indian Railways, including those at Khajouli and other stations under Samastipur Division of North Eastern Railway

(b) and (c). Presumably the reference here, is for Jaynagar and other stations of Samastipur Division of North Eastern Railway. If so, no such representations have been received by the North Eastern Railway Administration, from poor shopkeepers.

Report of Takru Commission

1298. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government have received the report of the Takru Commission for the Haldia-Barauni Pipelines Inquiry;

(b) if so, the principal recommendations contained in the said report and whether Government have accepted them; and

(c) reasons for not laying the report on the Table of the House?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) Yes, Sir.

(b) and (c). The report is under consideration and will be laid on the Table of the House along with a memorandum of action taken thereon, as soon as the views of Government on the findings of the Commission are finalised.

Acquisition of Land for Construction of Howrah-Amta Broad Gauge Line

1299. SHRI SAROJ MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the land necessary for setting up railway track for the construction of Howrah-Amta broad gauge railway line has been acquired all along the route; and

(b) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Land acquisition is in progress. Out of 271 652 acres of land asked for in the first phase, covering 16.60 kms., possession of 235.75 acres of land has so far been obtained.

12 hrs.

RE: QUESTION OF PRIVILEGE

कुमारी मणिदेव पटेल (साबरकांडा) :
मध्यम महोदय, कल 222 के अर्न्तगत में
त्रिदिवेन का निम्नलिखित मामला सबन मे
उठाना चाहती हूं ।

तारीख 12-12-75 को साधं 4 बजे
जब मैं ने सांसदी चीर, दिल्ली में अग्रवाग्रह
किया, तो पुलिस ने मुझे गिरफ्तार किया और
मुझे कारमारी नेट पुलिस स्टेशन भक्षिका पुलिस
के साधं पुलिस चौक में ले करवा गया । कहां

पर मुझे तीन घंटे बिठा रखने के बाद पुलिस द्वारा ही मेरे घर पर ले जा कर छोड़ा गया। इस आशय की सूचना न तो लोक सभा के किसी बुलिटिन में छपी है और न ही सदन को इस बारे में सूचित किया गया है।

ऐसा लगता है कि पुलिस अधिकारियों ने अध्यक्ष महोदय को मेरे गिरफ्तार होने, तीन घंटे तक पुलिस स्टेशन पर रखने और रिहा करने की सूचना ही नहीं दी है। इस तरह संसद-सदस्या की हैसियत से मेरा और सदन के प्रिविलेज का भंग हुआ है। इसलिए मेरा सुझाव है कि यह मामला प्रिविलेज कमेटी को सौंपा जाये।

MR. SPEAKER: The Home Minister will make enquiries and bring up this matter.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI OM MEH-TA): I shall make enquiries whether there was any satyagraha. We got into touch with them and the Delhi Administration informed us that there was no arrest made still I shall make enquiries from the Delhi Administration as to what was the correct position.

I want to correct my statement. I only say that I shall make enquiries and find out the correct position.

12.02 hrs.

PAPERS LAID ON THE TABLE
REVIEWS AND ANNUAL REPORTS OF
MADRAS FERTILIZERS LTD., MADRAS,
HINDUSTAN INSECTICIDES LTD., NEW
DELHI, NATIONAL FERTILISERS LTD.,
NEW DELHI, AND FERTILISERS AND
CHEMICALS, TRAVANCORE LTD., FOR
1974-75

THE MINISTER OF CHEMICALS
AND FERTILIZERS (SHRI P. C.

SETHI)): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—

(1) (a) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1974-75.

(b) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10223/76.]

(2) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1974-75.

(b) Annual Report of the Hindustan Insecticides Limited New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10224/76.]

(3) (a) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1974-75.

(b) Annual Report of the National Fertilizers Limited New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10225/76.]

(4) (a) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1974-75.

(b) Annual Report of the Fertilizers and Chemicals, Travancore Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10226/76.]